

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 546 of 2024

In the matter of Suo Moto Cognizance

In Re: News item titled "**Ludhiana PPCB report flags 54 dyeing units in Buddha Nullah's catchment**" appearing in the Hindustan Times dated 25.04.2024

Status Report/Reply of Er. Kanwaldeep Kaur, Environmental Engineer, Regional Office-1, Ludhiana on behalf of Punjab Pollution Control Board in Compliance to order dated 13.05.2024.

RESPECTFULLY SHOWETH

1. That the Hon'ble National Green Tribunal was pleased to take Suo Motto Cognizance of a News Item titled as "Ludhiana PPCB report flags 54 dyeing units in Buddha Nullah's catchment" appearing in the Hindustan Times dated 25.04.2024. The article alleges that despite substantial investments in the rejuvenation of Buddha Nullah, environmental activists have raised concerns over the findings of the report and stated that the NGT should conduct sampling from the independent body and with the presence of locals, without any prior warning to the industrialists. After consideration of the matter, the Hon'ble Tribunal has passed an order dated 13.05.2024 thereby impleading the Punjab Pollution Control Board through its Member Secretary; Central Pollution Control Board through its Member Secretary and Deputy Commissioner, Ludhiana as respondents in the case with direction to file their response.
2. That it is respectfully submitted that a case of similar nature in Original Application no. 225 of 2022 titled as Nitin Dhiman V/s State of Punjab and Others is also pending before this Hon'ble Tribunal and vide order dated



13.05.2024 the Hon'ble Tribunal has issued directions that Original Application no. 546 of 2024 be listed along with Original Application no. 225 of 2022.

Status of Pollution from dyeing units

3. That briefly stated in Ludhiana there are about 265 nos. of dyeing units operating within MC limits. These units can be broadly categorized into three types as far as pollution control status is concerned i.e. Large scale dyeing units, scattered dyeing units (Small & Medium scale) and the dyeing units which are connected to Common Effluent Treatment Plants (CETPs). The status of these three categories as well as pollution control status, is delineated as under:

A. Large Scale dyeing units:

- i) There are 11 Large scale dyeing units operating in Ludhiana, out of which one unit has adopted ZLD and one has stopped its wet polluting process. Rest of the 9 units are discharging their treated effluent into sewer.
- ii) The Large-Scale dyeing industries are being monitored by the Board regularly and consents upto 30.06.2024 were issued by the Board subject to suitable conditions to achieve ZLD.
- iii) It is relevant to mention here that the Punjab Pollution Control Board vide office order no. 111 dated 12.03.2024 has constituted a committee of officers of PPCB, MC, Ludhiana PWSSB & CPCB under the headship of Chief Environmental Engineer, Ludhiana to examine the alternatives available with the industry with regard to allowing discharge into MC sewer. A copy of office order no. 111 dated 26.03.2024 is enclosed as **Annexure-A**. The committee has yet to conclude the matter.

B. Scattered Units:

- i) These units which are small and medium scale, are 43 in number. Out of these, 26 units are located in Industrial Area-A (04 units have been permanently closed and 02 units have been issued directions for closure by the board) and remaining 17 units (03 units out of these 17 units have adopted ZLD, 02 units have been closed permanently and 01 unit has shifted

to discharge onto land for plantation) are operating in various other parts of Ludhiana city.

- ii) These units have not been granted extension in time beyond 31.03.2023 and directions have been issued by the Board to these industries to stop the discharge of effluent into MC sewer as well as MCL authorities to disconnect their sewerage connections as PWSSB / MCL does not allow discharge of effluents into MC sewer.

The Status of these 54 dyeing units (11 Large scale and 43 Small/Medium scale) is enclosed as **Annexure-B**.

C. Dyeing units which are connected to Common Effluent Treatment Plants (CETPs):

- i) For the treatment of wastewater of the dyeing industries, 03 Common Effluent Treatment Plants (CETPs) of total capacity 105 MLD have been installed at Ludhiana. The details regarding dyeing cluster, capacity of CETP, site of installation, technology and existing member units are given herein below:

S. No.	Dyeing Cluster of Ludhiana City	Capacity of CETP	Site of Installation	Based on Technology	Existing Member Units	Disposal of treated wastewater
1.	Bahadurke Road	15 MLD	Bahadurke Road	SBR	36	Budha Nallah
2.	Tajpra Road	50 MLD	Tajpra Road	SBR	108	Budha Nallah
3.	Focal Point	40 MLD	Tajpra Road	SBR	67	Budha Nallah
Total	03	105 MLD	03	-	211	

D. Status of CETPs.

The detailed status of these CETPs is as under:

a. 50 MLD CETP for dyeing units located on Tajpur Road:

- i) There are 108 no. of dyeing units connected with the CETP. The CETP is achieving the standards notified by MoEF&CC except TDS. The discharge of CETP is into Buddha Nallah.
- ii) The Board has imposed Environmental Compensation of Rs. 25 lacs for violations on the Special Purpose Vehicle (SPV) which is operating the CETP.

b. 40 MLD CETP for dyeing units located in Focal Point, Ludhiana:

- i) There are 67 no. of member dyeing units of the CETP. The CETP is being monitored on monthly basis by the Punjab Pollution Control Board and is achieving the standards notified by MoEF&CC except TDS. Further, the discharge of CETP is into Buddha Nallah.
- ii) The Board has imposed Environmental Compensation of Rs. 75 lacs and a Bank Guarantee of Rs. 1 Cr. on the SPV. Rs. 25 lacs of Bank Guarantee has been encashed due to violations.

c. 15 MLD CETP for dyeing units located on Bahadur Ke Road:

- i) There are 36 no. of member dyeing units of the CETP. The CETP is achieving the standards notified by MoEF&CC except TDS. The discharge of CETP is into Buddha Nallah.
- ii) The Board has imposed Environmental Compensation of Rs. 1.77 Cr for violations on the Special Purpose Vehicle (SPV) which is operating the CETP.

The status of the 3 CETPs is enclosed as **Annexure-C**

4. It is pertinent to mention here that the concept of Common Effluent Treatment Plants (CETPs) was introduced to treat dyeing effluent at single-point source resulting in effective treatment and easy regulatory monitoring. Although CETPs were designed to consolidate and treat dyeing effluent from various dyeing units and have been made operational in the city, however many scattered units remain operational which could not connect to CETPs mainly due to geographic limitations. Though these units are achieving compliance with standards but are not connected with the centralized treatment system resulting in discharge of treated effluent into MC sewer.



5. As such it is not the case that 54 dyeing units which are located in different parts of Ludhiana district and are considered as scattered dyeing units, are operating in violation of law. The scattered dyeing units are otherwise achieving the environmental norms and complying with the standards notified by MoEF&CC. However, the board has issued directions to these units for disconnection with MC Sewer/adoption of ZLD system in the background of designation of Ludhiana as critically polluted area.

Date: 12-8-24
Place: LUDHIANA


(Er. Kanwaldeep Kaur)
Environmental Engineer, Regional
Office-1, Ludhiana,

On behalf of the Punjab Pollution
Control Board

A



No.111.....

Dated. ...12/3/2024

OFFICE ORDER

Whereas, the Department of Science, Technology & Environment, Government of Punjab considering all the aspects of the matter including various recommendations and decisions of the Hon'ble High Court, NGT and other Committees has issued directions u/s 5 of Environment (Protection) Act, 1986 vide letter dated 10.10.2019 that industrial effluents and dairy waste whether treated / partially treated or untreated shall not be discharged into municipal sewer of Ludhiana.

And whereas, Earlier to make the Budhha Nallah pollution free in compliance to the various proceedings of Hon'ble Punjab & Haryana High Court in CWP no. 7036 of 2005, the Govt. of Punjab vide its order dated 11.10.2006 appointed Sh. P.Ram IAS, Principal Secretary to Govt. of Punjab as Project Coordinator. In one of the findings of the P.Ram Committee, it was recommended that no effluent or sewage, whether treated or untreated shall be allowed to be discharged into Budha Nallah or river Sutlej.

And whereas, the Board decided that all the water polluting industries (except garment washing and service stations) discharging their effluent into municipal sewer, Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer, Ludhiana by 31.03.2023 and period of consent be reduced suitably to ensure compliance of the directions given by the Govt. There are 11 (previously 12) large scale dyeing units in Ludhiana which are discharging their treated effluent into Municipal Sewer Ludhiana.

And whereas, the large-scale units submitted their representation to the Govt. and it was decided vide Board's letter no. 25440-43 dated 2/12/2022 that all the large-scale dyeing units discharging their effluent into municipal sewer Ludhiana shall take adequate steps to stop discharging their industrial effluent into municipal sewer Ludhiana by 31.03.2024 with condition that these

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Industries shall submit PERT chart for achieving Zero Liquid Discharge (ZLD) by upgrading its existing ETP.

And whereas, thereafter, these industries were given personal hearing before Chairman of the Board for compliance of the decisions.

And whereas, a committee under the chairmanship of Deputy Commissioner Ludhiana was constituted to work out the modalities / alternative arrangements to discharge the treated trade effluent of large-scale dyeing units and decided that the industries shall submit detailed calculations in support of their argument that shifting to ZLD would make their units unfeasible economically.

After deliberation, the Committee submitted its report and has proposed that the following:

- I. Technical Assessment by IIT Ropar: Engage technical institutions like IIT Ropar to assess the feasibility and viability of implementation Zero Liquid Discharge (ZLD) considering the specific circumstances of large-scale dyeing units in Ludhiana.
- II. Policy-Level Matters: Committee recognizes that industry appeals for policy changes regarding re-evaluation of the directive are beyond the committee's purview. Hence recommends forwarding these, to the appropriate state-level authorities for policy evaluation and decision- making.

Now these industries has given representation dated 12.03.2024 to the Board and has requested that the large scale units are treating the waste water and are meeting with the discharge norms prescribed by the MOEF and PPCB. They had further submitted that the following points were not mentioned in the report submitted by the committee constituted under the Chairmanship of Deputy Commissioner Ludhiana.

- a) Confirmation of PPCB that all the large-scale dyeing units are compliant w.r.t the norms of discharge notified by PPCB



- b) Confirmation of Municipal Corporation that it has no objection to the Textile Industry using the sewer system as a carrier if it is consented by the sewage Board.
- c) Confirmation of the Sewage Board that it is acceptable if the inlet water is treated and meets the norms prescribed by the Pollution Control Board.

And whereas, the large-scale industries has also given representation to the DC, Ludhiana and has requested that the implementation of the recommendation of the Committee will take time and therefore all the large scale industries be allowed to discharge their effluent into sewer till 31.03.2025.

And whereas, In a similar case of M/s Ludhiana Beverages G.T Road, Dhandhari Kalan, Ludhiana the Govt. has constituted a committee of the following members to examine the alternatives available to reuse of its treated Trade Effluent as well as review of the policy of the state Government whether any type of industry can be allowed discharge into MC sewer so as not to effect performance of STPs at terminal points:

Sr. No.	Name of the member	Designation
1.	Chief Environmental Engineer, Ludhiana	Chairman
2.	Representative of CPCB	Member
3.	Representative of Punjab Water Supply and Sewerage Board.	Member
4.	Representative of PPCB, Head Office, Patiala	Member
5.	Environmental Engineer, Regional Office-2, Ludhiana	Member Convener
6.	Representative from the industry	Member

And whereas, the request has been considered and it has been decided:

- 1) The above matter may also be referred to the said committee.



- 2) The submission of the report by the committee may take some time, therefore, in the meanwhile, the time granted vide Board's letter no. 25440-43 dated 2/12/2022 is extended till 30.06.2024.

ਮਾਨਯੋਗ ਮੁਖੀ ਪੰਜਾਬ

Chairman

Endst No. 6766

Dated 12/3/2024

A copy of above is forwarded to the Secretary to Govt. of Punjab, the Department of Science, Technology & Environment for information, please.

ਮਾਨਯੋਗ ਮੁਖੀ ਪੰਜਾਬ

Chairman

Endst No. 6767-69

Dated 12/3/2024

A copy of above is forwarded to the following for information and necessary action:-

1. The Chief Environmental Engineer, Punjab Pollution Control Board, Ludhiana.
2. The Senior Environmental Engineer, Zonal Office-1/2, Punjab Pollution Control Board, Ludhiana.
3. The Environmental Engineer, Regional Office- Ludhiana (I, II, III, IV) Punjab Pollution Control Board, Ludhiana.

ਮਾਨਯੋਗ ਮੁਖੀ ਪੰਜਾਬ

Chairman

Compliance status of all the 54 dyeing units which are not connected with the CETPs in compliance to O.A No. 546/2024								
S.No	Name and Address of the industry	ETP Status	Mode of disposal	Last monitoring	Consented Discharge Trade in KLD	Last action	Letter no. & Date of SCN/ directions etc.	Present status of Action taken if not complying (Directions/ Closure/ Sealing/BG/EC etc.)
1	M/s Nahar Spinning Mills Ltd, (Dyeing unit) Dhandari Kalan, Ludhiana.	Installed	Into sewer	25.04.2024	2650	The industry was given personal hearing given before the Chairman of the Board on 15.03.2024 w.r.t. show cause notice for revocation of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974, wherein, it was decided that the industry shall immediately finalize the order for installation of Zero Liquid Discharge (ZLD) plant. The industry shall submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, within 15 days. The industry shall install and commission ZLD plant by 31.05.2024 and shall complete its stabilization by 30.06.2024. The industry shall submit Bank Guarantee of Rs. 50 lacs, within 15 days, as already imposed during hearing dated 16.06.2023 as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024. .	Show cause notice for revocation of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 issued vide no. 1403-04 dated 06.03.2024.	The industry has neither submitted BG of Rs. 50 Lac nor it has submitted any compliance. Further, the board vide order no. 111 dated 22.3.2024 has constituted a committee to examine the alternative available to reuse trade effluent as well as to review the policy of state govt., whether any type of industry can be allowed discharge into MC sewer so as to make no effect performance of STP at terminal point. Further the time granted to these industries vide boards letter no. 25440-43 dated 2.12.2022 has been extended till 30.6.2024.
2	M/s Oriental Textile processing Co.PvtLtd, Samrala Chowk, Ludhiana	Installed	Into sewer	30.01.2024	1900	The industry was given personal hearing given before the Chairman of the Board on 15.03.2024 w.r.t. show cause notice for revocation of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice to issue direction u/s 33-A of the Water Act, 1974 wherein it was decided that the industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards. The industry shall immediately finalize the order for installation of Zero Liquid Discharge (ZLD) plant. The industry shall submit Progress Evaluation and Review Technique (PERT) chart for installation of ZLD plant, within 15 days. The industry shall install and commission ZLD plant by 31.05.2024 and shall complete its stabilization by 30.06.2024. The industry shall submit Bank Guarantee of Rs. 50 lacs, within 15 days, as already imposed during hearing dated 16.06.2023 as assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024.	Show cause notice for revocation of consent to operate granted under the Water (Prevention & Control of Pollution) Act, 1974 alongwith notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 issued vide no. 1908-09 dated 04.04.2024	The industry has neither submitted BG of Rs. 50 Lac nor it has submitted any compliance. Further, the board vide order no. 111 dated 22.3.2024 has constituted a committee to examine the alternative available to reuse trade effluent as well as to review the policy of state govt., whether any type of industry can be allowed discharge into MC sewer so as to make no effect performance of STP at terminal point. Further the time granted to these industries vide boards letter no. 25440-43 dated 2.12.2022 has been extended till 30.6.2024.
3	Adhi Enterprises, B-XXIII-2120/1, Textile Colony, Industrial Area-A, Ludhiana	Installed	Into sewer	27.06.2023	100	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023 and Environmental Compensation of Rs. 50000 has been imposed on the industry.	Directions issued u/s 33-A of the Water Act, 1974 with hearing before the Chairman of the Board on 30.06.2023, vide letter no. 3495-97 dated 7.7.2023 and it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date.
4	Azeez Fabrics Pvt. Ltd (Previously Gulab Industries Pvt. Ltd.), 251, Industrial Area-A, Ludhiana	Installed	Into sewer	15.03.2024	450	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 30.06.2023, vide letter no. 1303-1305 dated 07.07.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date despite reminder notices issued by Regional Office-1, Ludhiana
5	B.K Wools, 236/5, Industrial Area-A, Ludhiana	Installed	Into sewer	26.07.2023	50	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 30.06.2023, vide letter no. 3452-55 dated 07.07.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date

6	Bharat Jiwan Dyeing Factory, 42, Industrial Area-A, Ludhiana	Installed	Into sewer	05.03.2024	100	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 30.06.2023, vide letter no. 3477-79 dated 07.07.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date
7	Capital Dyeing Company, 176, Industrial Area-A, Ludhiana	Installed	Into sewer	14.10.2023	100	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 06.07.2023, vide letter no.3435-37 dated 7.7.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent	The industry gave proposal for shifting its unit for shifting of its unit from present location and also obtained CTE for shifting the unit at suitable location. Accordingly consents have been granted to the industry for short term.
8	D.V Saharan & Sons, Plot No. 404, Industrial Area-A, Ludhiana	-	-	-	-	Closed Permanently	Closed Permanently	Closed Permanently
9	Golu International, 14-A, Industrial Area-A, Ludhiana	Installed	Into sewer	17.10.2023	120	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 06.07.2023, vide letter no. 3180-81 dated 28.6.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	Directions u/s 33-A were confirmed by the Competent Authority for the disconnection of the electric supply vide letter no. 6469-6471 dated 9.11.2023. The electric connection disconnected vide TDCO no. 7/104 dated 23.11.2023.
10	Ishan Enterprises, 887, Industrial Area-A, Ludhiana	Installed	Into sewer	06.12.2023	150	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 06.07.2023, vide letter no. 3420-22 dated 07.7.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date
11	Jamna Dyeing & Finishing Mills, 2840, Industrial Area-A, Link Road, OppAmanDharam Kanda, Ludhiana	Installed	Into sewer	30.06.2023	47	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before the Chairman of the Board on 30.06.2023, vide letter no. 4883-85 dated 07.7.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date

12	Madan Dyeing & Finishing Factory, J-1, Textile Colony, Industrial Area-A, Ludhiana	Installed	Into sewer	30.10.2023	250	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023 and EC imposed of Rs. 50,000/-.	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 06.07.2023, vide letter no. 3411-13 dated 7.7.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date
13	National Scientific Dyers, 37, Industrial Area-A, Ludhiana	Installed	Into sewer	10.03.2023	300	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023 and Environmental Compensation of Rs. 50000 has been imposed on the industry.	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 06.07.2023, vide letter no. 3447-49 dated 07.07.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date
14	Natraj Scientific Dyers, Opp. AmanDharam Kanda, Link Road, Industrial Area-A, Ludhiana	Installed	Into sewer	17.10.2023	200	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.	The industry was given personal hearing given before Worthy Chairman of the Board w.r.t. notice to issue direction u/s 33-A of the Water (prevention & Control of Pollution) Act, 1974 vide no. 3428 dated 07.07.2023 (attached), wherein it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	Directions u/s 33-A were confirmed by the Competent Authority for the disconnection of the electric supply vide letter no. 4418-19 dated 5.8.2024.
15	Oriental Knitfab Pvt. Ltd. 278, Industrial Area-A, Ludhiana	-	-	-	-	Closed Permanently	Closed Permanently	Closed Permanently
16	Pawan Lakshmi Processors, 35-36 B, Textile Colony, Industrial Area-A, Ludhiana	-	-	-	-	Closed Permanently	Closed Permanently	Closed Permanently
17	Perfect Dyeing & Finishing Industries, 97-C, Industrial Area-A, Ludhiana	Installed	Into sewer	17.10.2023	240	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023 and EC imposed of Rs. 100,000/-.	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 06.07.2023, vide letter no. 3444-46 dated 07.07.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date
18	Pritam Sci. Dyers, 16-A, Industrial Area-A, Ludhiana	Installed	Into sewer	17.10.2023	285	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 06.07.2023, vide letter no. 3432-34 dated 07.07.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent. The MCL has not disconnected the sewer connection till date	The MCL has not disconnected the sewer connection till date

19	Punjabi Dyeing, 367, Industrial Area-A, Ludhiana	Installed	Into sewer	17.10.2023	250	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 30.06.2023, vide letter no. 3480-82 dated 07.07.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date
20	R.P. Processors, 848/11, Industrial Area A, Ludhiana	Installed	Into sewer	17.10.2023	250	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 30.06.2023, vide letter no. 3086-88 dated 07.07.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date
21	Rajneesh Dyeing House, 16-B, Industrial Area-A (Extension), Ludhiana	Installed	Into sewer	26.07.2023	60	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 30.06.2023, vide letter no. 3438-40 dated 07.07.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent. Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 6.7.2023, vide letter no. 3438-40 dated 7.7.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date
22	Rampal Sci. Dyers, 216, Industrial Area-A, Ludhiana	Installed	Into sewer	26.07.2023	100	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 30.06.2023, vide letter no. 3471-73 dated 07.07.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date
23	Sangam Dye House, H-8, Textile Colony Ludhiana	-	-	-	-	Closed Permanently	Closed Permanently	Closed Permanently
24	Swaastik Scientific Dyers (Previously Mahadev Dyeing & M/s Satyam Sci Dyers)D-4, Textile Colony, Industrial Area-A, Ludhiana	Installed	Into sewer	17.10.2023	130	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023and EC imposed of Rs. 50,000/-.	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 30.06.2023, vide letter no. 3423-25 dated 7.07.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date

25	Sewak Scientific Dyers, Plot No. 131/1, Industrial Area-A, Ludhiana	Installed	Into sewer	17.10.2023	50	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 6.7.2023, vide letter no. 3417-19 dated 7.7.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date
26	Sun Shine Dyeing Pvt. Ltd., 261, Industrial Area-A, Ludhiana	Installed	Into sewer	17.10.2023	432	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 6.7.2023, vide letter no. 4623-24 dated 18.08.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date
27	Dhir Processors & Traders, 123, Industrial Area-A, Ludhiana	Installed	Into sewer	26.07.2023	48	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 6.7.2023, vide letter no. 3429-31 dated 07.7.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date
28	Om Processors Pvt. Ltd., K-3, Textile Colony, Industrial Area-A, Ludhiana	Installed	Into sewer	17.10.2023	700	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 6.7.2023, vide letter no. 3441 dated 7.7.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date
29	M/s Awon Printers, St. No. 3, Baba Gajja Jain Colony, Near Moti Nagar, Ludhiana	Installed	Into sewer	17.11.2023	150	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 28.7.2023, vide letter no. 4615-17 dated 18.8.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date despite reminder notices issued by Regional Office-1, Ludhiana
30	M/s H.C Dyeing Works, B-30, Plot No. 3595-96, Baba Deep Singh Nagar, Moti Nagar, Ludhiana	Installed	Into sewer	01.12.2023	400	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 30.06.2023, vide letter no. 3076-77 dated 27.6.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date despite reminder notices issued by Regional Office-1, Ludhiana

31	M/s J.S Jain Dyeing Factory Plot no. 26/6/2, Near Moti Nagar, Bye Pass Ludhiana	Installed	Into sewer	17.11.2023	140	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 30.06.2023, vide letter no. 3060-61 dated 27.6.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date despite reminder notices issued by Regional Office-1, Ludhiana
32	M/s Malhotra Dyeing Kuldeep Nagar, Jalandhar Road, Ludhiana	Installed	Into sewer	17.10.2023	550	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 28.7.2023, vide letter no. 4419-21 dated 11.8.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date despite reminder notice issued by Regional Office-1, Ludhiana
33	M/s Nav Bharat Dyeing Works, Sardar Nagar, Rahon Road, Ludhiana	-	-	-	-	Closed	Closed	Closed
34	M/s Ramal Dyeing, Jalandhar Bye Pass, Opp. Shakti Nagar, Ludhiana	Installed	Into sewer	17.10.2023	350	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 28.7.2023, vide letter no. 4416-18 dated 11.8.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date despite reminder notice issued by Regional Office-1, Ludhiana
35	M/s Sagar Apparels, B-XXX-2586/87, Baba Gajja Jain Colony, Moti Nagar Ludhiana	Installed	Into sewer	17.11.2023	270	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 30.06.2023, vide letter no. 3048-49 dated 27.6.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date despite reminder notices issued by Regional Office-1, Ludhiana
36	M/s Sanjeev Dyeing Works, 1004/9, Circular Road, Ludhiana	Installed	Into sewer	17.10.2023	500	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023.	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 28.7.2023, vide letter no. 4422-24 dated 11.8.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date despite reminder notice issued by Regional Office-1, Ludhiana

37	M/s B.S Dyers, Plot No. 7, Friends Industrial Estate, Opp Aarti Steels, Focal Point, Ludhiana	Installed	Into sewer	12.01.2014	45	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 28.7.2023, vide letter no. 4610-12 dated 18.8.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The industry is not in operation since long. Further, the MCL has not disconnected the sewer connection till date despite reminder notices issued by Regional Office-1, Ludhiana
38	M/s KKK Mills D-40, Phase-5, Focal Point, Ludhiana	Installed	Into sewer	07.12.2022	90.7	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	Directions issued u/s 33-A of the Water Act, 1974 with hearing before Chairman of the Board at Patiala on 30.06.2023, vide letter no. 3056-57 dated 27.6.2023 it was decided as under:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining Prior permission /consent of the Board. 3. The Authorities of Municipal Corporation Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date despite reminder notices issued by Regional Office-1, Ludhiana
39	M/s Awon Processors, H No-176, Khasra No-22//24, B-XXX- 2618-2619/A, Moti Nagar, Ludhiana	Installed	Into sewer	05.07.2022	7	Direction u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 be issued to the industry that the industry shall not discharge its industrial effluent into municipal sewer after 31.03.2023	The industry has been complied with the direction & has installed the ZLD. No further action required in this matter.	The industry has complied with the directinos & has installed the ZLD. No further action is required.
40	M/s Oswal Wollen mill Ltd, GT Sherpur, Ludhiana.	Installed	Into Sewer	1.2.2024	3600	Notice u/s 33-A of the Water Act, 1974 issued with hearing before the Hon'ble Chairman of the Board on 15.03.2024.	The industry was issued notice u/s 33-A of the Water Act, 1974 alongwith hearing given before the Hon'ble Chairman of the Board on 15.03.2024 vide letter no. 1096 dated 15.2.2024 and no. 1400 dated 6.3.2024, wherein the industry was imposed Bank Guarantee of Rs 50 Lacs in order to achieve ZLD system by 30.6.2024.	The Govt. of Punjab has given time period upto 30.06.2024 to industry to adopt ZLD technology.
41	M/s Eveline International, GT road, Dhandari Kalan, Ludhiana.	ZLD	ZLD	27.2.2024	600	-	-	The industry has achieved ZLD system.
42	M/s Sharman Woollen Mills Ltd, VPO Juglana, Ludhiana	Installed	Into Sewer	24.1.2024	175	Notice u/s 33-A of the Water Act, 1974 issued with hearing before the Hon'ble Chairman of the Board on 30.6.2023	The industry was issued notice u/s 33-A of the Water Act, 1974 alongwith hearing given before the Hon'ble Chairman of the Board on 30.6.2023 vide letter no. 3054-55 dated 27.6.2023, wherein it was decided that:- 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/consent of the Board. 3. The Authorities of Municipal Corporation, Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date despite of reminders issued by the Board vide letter no. 3466 dated 7.7.2023, no. 774 dated 15.4.2024 and no. 1420 dated 26.6.2024.
43	M/s Garg Acrylic Ltd, Industrial Area C Ludhiana.	Installed	Into Sewer	4.6.2024	900	Notice u/s 33-A of the Water Act, 1974 issued with hearing before the Hon'ble Chairman of the Board on 16.6.2023.	The industry was issued notice u/s 33-A of the Water Act, 1974 alongwith hearing given before the Hon'ble Chairman of the Board on 16.06.2023 vide letter no. 2473 dated 7.6.2023, wherein EC of Rs 5.0 Lacs and BG of Rs 10 Lacs was imposed. The industry has challenged the decision of the Board before Hon'ble Appellate Authority.	The Govt. of Punjab has given time period upto 30.06.2024 to industry to adopt ZLD technology.

44	M/s Venus Cotsyn India Ltd (Duke Fabrics India Limited), G.T. Road, Near Jalandhar Bye Pass, Ludhiana.	Installed	Into sewer line of MCL	04.04.2024	1845	-	-	The Government of Punjab has given time period upto 30.06.2024 to the industry to adopted ZLD technology.
45	M/s Vardhman Spinning & General Mill, Chandigarh Road, Ludhiana	Installed	Into sewer line of MCL	02.03.2023	2000	-	-	The Government of Punjab has given time period upto 30.06.2024 to the industry to adopted ZLD technology.
46	M/s Mahaluxmi Processing House Pvt Ltd, C-231 phase 8 Focal Point Ludhiana.	Installed	Into sewer	19-06-2024	2000	Sample taken on 19.06.2024 and results are awaited.	Notice u/s 33-A of Water Act, 1974 vide letter no. 2268 dated 05.04.2024.	The industry was given personal hearing before the Chairman of the Board on 23.04.2024 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended n 1988 vide Board letter no. 2946-47 dated 08.05.2024 and wherein it was decided that:- 1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards. 2. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days. 3. The industry shall complete, commission, stabilize and operate the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 30.06.2024, failing which Board shall be constrain to take further action as per the Environmental Laws. 4. The industry shall submit a bank guarantee of Rs. 50 Lac with validity for one year, within 15 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024. 5. Consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 be granted to industry upto 30.06.2024. 6. The industry will be re-heard again after 15.06.2024. 7. Environmental Engineer, Regional Office 4, Ludhiana shall visit the industry and submit comprehensive report / recommendations, within 15 days. 8. It was made clear to the industry to be careful in future and if the industry is found violating under the provisions of Water Act, 1974 in future, then strict action may be taken against the industry, without any further notice/ opportunity of hearing. The compliance of the above has been sent to the Competent Authority and further action is under process
47	M/s Vardhman Polytex Ltd, D-295/1 Phase 8 Focal point, Ludhiana.	Installed (Now closed wet process)	Into sewer	23.04.2024	900	Wet machinery of the industry was sealed by the Board.	Directions u/s 33-A of Water Act, 1974 vide letter no. 2513-14 dated 19.04.2024.	Wet machinery of the industry was sealed by the Board and industry has obtained revised consent to operate under the Water Act, 1974 and under the Air Act, 1981 for its dry process.
48	M/s Vardhman Yarn and Thread Ltd, D-295/2 phase 8 Focal point Ludhiana	Installed	Into sewer	19-06-2024	550	Sample taken on 19.06.2024 and results are awaited.	Notice u/s 33-A of Water Act, 1974 vide letter no. 2266 dated 05.04.2024.	The industry was given personal hearing before the Chairman of the Board on 23.04.2024 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended n 1988 vide Board letter no. 2889-90 dated 08.05.2024 and wherein it was decided that:- 1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards. 2. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days. 3. The industry shall complete, commission, stabilize and operate the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 30.06.2024, failing which Board shall be constrain to take further action as per the Environmental Laws. 4. The industry shall submit a bank guarantee of Rs. 50 Lac with validity for one year, within 15 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024. 5. Consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 be granted to industry upto 30.06.2024. 6. The industry will be re-heard again after 15.06.2024. 7. Environmental Engineer, Regional Office 4, Ludhiana shall visit the industry and submit comprehensive report / recommendations, within 15 days. The compliance of the above has been sent to the Competent Authority and further action is under process
49	M/s Centex International Pvt. Ltd., Sua Road, Village Gobindgarh, Adj. Focal Point, Phase-VII, Ludhiana.	Installed	Into sewer	19-06-2024	1000	Notice u/s 33-A of the Water Act, 1974 & for refusal of consent issued with hearing on 12.06.2023 before the Chairman of the Board.	Notice u/s 33-A of Water Act, 1974 vide letter no. 2264 dated 05.04.2024.	The industry was given personal hearing before the Chairman of the Board on 23.04.2024 w.r.t. notice to issue directions u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 as amended n 1988 and wherein it was decided that:- 1. The industry shall continue to operate its pollution control devices regularly and efficiently so as to achieve the prescribed standards. 2. The industry shall submit action plan alongwith PERT Chart for the installation and commissioning of ZLD Plant, within 15 days. 3. The industry shall complete, commission, stabilize and operate the upgraded effluent treatment plant so as to achieve zero liquid discharge, by 30.06.2024, failing which Board shall be constrain to take further action as per the Environmental Laws. 4. The industry shall submit a bank guarantee of Rs. 50 Lac with validity for one year, within 15 days as an assurance that the upgraded ETP based on ZLD technology will be installed and commissioned by 30.06.2024. 5. Consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 be granted to industry upto 30.06.2024. 6. The industry will be re-heard again after 15.06.2024. 7. Environmental Engineer, Regional Office 4, Ludhiana shall visit the industry and submit comprehensive report / recommendations, within 15 days. The compliance of the above has been sent to the Competent Authority and further action is under process
50	M/s Ganesh Dyeing Mills, G.T. Road, Dhandari Kalan, Ludhiana.	Installed	Into Sewer	20.3.2024	46	Notice u/s 33-A of the Water Act, 1974 issued with hearing before the Hon'ble Chairman of the Board on 30.6.2023	The industry was issued notice u/s 33-A of the Water Act, 1974 alongwith hearing given before the Hon'ble Chairman of the Board on 30.6.2023 vide letter no. 3052-53 dated 27.6.2023, wherein it was decided that. 1. The industry shall immediately dismantle and remove all outlets and shall stop discharging its trade effluent into sewer. 2. The industry shall not operate its outlet for discharge of trade effluent into sewer without obtaining prior permission/consent of the Board. 3. The Authorities of Municipal Corporation, Ludhiana shall immediately disconnect the sewer connection available to the industry for disposal of its trade effluent.	The MCL has not disconnected the sewer connection till date despite of reminders issued by the Board vide letter no. 3463 dated 7.7.2023 and no. 1440 dated 31.12.2023.

51	M/s Sahib Synthetics, G.T. Road, West, Ludhiana	Installed	Onto land for plantation	21.11.2022	220	Directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 were issued to the MCL vide no. 2591 dated 31.05.2023 that the authorities concerned shall disconnect the sewer connection of the industry, till further orders.	Directions u/s 33-A of Water (Prevention & Control of Pollution) Act, 1974 were issued to the MCL vide no. 2591 dated 31.05.2023 that the authorities concerned shall disconnect the sewer connection of the industry.	The industry is now discharging its treated trade effluent onto land for plantation. Sewer connection of the industry has been disconnected by the Municipal Corporation Ludhiana. The MCL has also informed to the Punjab Pollution Control Board vide letter no. 127/XEN/O&M/Z-A dated 14.07.2023 regarding disconnection of the sewer connection of the industry.
52	M/s Jarnail Army Store, St. No. 4, Iqbal Nagar, Tajpur Road, Ludhiana	Installed	ZLD installed	NR	10	The industry has installed the RO and evaporator after ETP for reuse and ZLD.	-	The industry has installed ZLD.
53	M/s Ram Dyeing, Near Radha Swami Satsang House, Tibba Road, Ludhiana	Installed	ZLD installed	NR	5	No action pending as industry has installed ZLD.	-	MC Ludhiana has disconnected the sewer connection of the industry. The industry has installed ZLD.
54	M/s Beas Scientific Dyers, New Shakti Nagar, G.T. Road, Ludhiana	The industry unit closed permanently in year 2022.						

Details of CETPs in compliance to Hon'ble NGT in OA no. 546/2024												Annexure-C	
S.No	Name & Address of CETP	Status of consent Authorisation and validity	Install Capacity, in MLD	Actual Treatment in MLD	No. of Dyeing Units connected with CETP	Process of CETP	Discharge quantity in MLD	Receiving water body (Drain/Nalla/Land/River)	Sludge Generation tons/day	Mode of disposal of Sludge	Status of operation	PPCB prescribe inlet standard for CETP	
1	40 MLD CETP.Focal Point	Air(Valid) Water(valid) Authorization (Valid)	40 MLD	32 MLD	67	SBR	32 MLD	Budha Nallah	35-40	TSDF NIMBUA	In operation	No	
2	50 MLD CETP. Tajpur Road	Applied	50	39	108	SBR	39MLD	Budha Nallah	32	TSDF NIMBUA	In operation	No	
3	15 MLD CETP, Bahadurke Road	Applied	15	15	34	SBR	13 MLD	Budha Nallah	2	TSDF NIMBUA	In operation	No	